

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT - IV

22.

CP(IB)-509(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 20.08.2019

NAME OF THE PARTIES:

Superways Enterprises Pvt. Ltd.

v/s.

Topworth Steel & Power Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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**ORDER**

1. Learned Counsel for the Petitioner submitted that the Petition in its present form cannot be proceeded with in view of the NCLAT orders regarding insolvency of the Operational Creditor.
2. In view of the above, the present petition is dismissed as withdrawn.

Sd/-

**RAVIKUMAR DURAISAMY**  
Member (Technical)

Sd/-

**RAJASEKHAR V.K.**  
Member (Judicial)

20.08.2019  
pvs